

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:6087
ANSWERED ON:05.05.2005
COURT CASES OF RAILWAY EMPLOYEES
Kanodia Shri Mahesh Kumar;Solanki Shri Bhupendrasinh Prabhatsinh

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of court cases pertaining to Railway Employees pending in the Allahabad High Court;
- (b) the actual strength of the Railway Advocates in the High Court at Allahabad for contesting the court cases;
- (c) whether there is any procedure for distribution of court cases among the Railway advocates;
- (d) if so, the details thereof; and
- (e) the steps taken by the Railways to minimize the court cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

- (a): The information is being collected from Zonal Railways.
- (b): 40 no. of advocates have been empanelled as Railway Advocates for contesting cases in the High Court at Allahabad.
- (c)&(d): The cases are distributed by authorized Railway Officers if the High Court is situated in the same city as Headquarters of Zonal Railways. For other High Courts the cases are distributed by the Standing Counsel for Railways and who has to ensure that the distribution of work amongst the Railway Advocates is fair.
- (e): Railway's actions are guided by the laid down rules & procedures so as to prevent disputes. However, it has been observed that whenever any action is taken against an employee despite taking due care of the rules, the employee is aggrieved and more often than not, seeks judicial redressal.